

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) (Insolvency) No. 1462 of 2023

IN THE MATTER OF:

Lalitadevi Balkishan Adukia

...Appellant

Versus

Praveen Kumar Agarwal (Huf) & Anr.

...Respondents

Present:

For Appellant: Mr. Dhaval Deshpande, Advocate

For Respondent:

O R D E R

09.11.2023: Learned Counsel for the Appellant submits that Appellant is taking steps to reach both the original creditor as well as assignee for settlement of dues. It is submitted that the Husband of the Appellant who was director died on 29th March, 2023 and the amount was to be paid by 31st March, 2023 as per restructuring which could not be complied with due to sudden death of the husband of the Appellant.

2. Learned Counsel for the Appellant prays for and is allowed three weeks time to further negotiate the matter with Original Creditor as well as Assignee.

3. He submits that CoC has already been constituted and today is the first meeting of CoC. In view of the aforesaid, we direct the Appeal to be listed on **08th December, 2023** by which date Appellant may file additional affidavit bringing on record the development, if any.

4. In the meantime, IRP shall collate the claims however shall not proceed any further.

5. The above order is passed reserving the contentions of both the parties.
6. Issue notice to the Respondents through Speed Post as well as Email. Requisites along with process fee, if not filed, be filed within two days.
7. Reply-Affidavit may be filed within three weeks. Rejoinder, if any, may be filed before the date fixed.

[Justice Ashok Bhushan]
Chairperson

[Mr. Barun Mitra]
Member (Technical)

Basant/nn